

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.71300 of 2013

(On behalf of Appellant)

(Arising out of Order-in-Original No.32/Commissioner/ST/Haldia/Adjn/2013 dated 22.04.2013 passed by Commissioner of Central Excise, Haldia)

Gangadhar Bera

New Market, 1st Floor, Durgachak, Haldia

Appellant

VERSUS

Commissioner of Central Excise, Haldia

15/1, Strand Road, Kolkata-700001

Respondent

APPEARANCE :

None for the Appellant

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.....76583/2023

DATE OF HEARING : 06.09.2023

DATE OF DECISION : 06.09.2023

Per Ashok Jindal :

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e. 06.09.2023, also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeal.

(Pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K.Anpazhakan)
Member (Technical)**

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